GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1829 TO BE ANSWERED ON 27th JULY, 2018

TESTING OF FOODGRAINS BY FSSAI

1829. SHRI G.M. SIDDESHWARA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state the details of procedure followed by the FSSAI to test food grains distributed under PDS system along with the number of times FSSAI has tested food grains distributed under PDS, State/ UT-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

Standards of food grains are covered under sub-regulation 2.4.6 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011. All food business operators have to comply with the provisions of Food Safety and Standards (FSS) Act, Rules and Regulations made thereunder. The implementation and enforcement of Food Safety and Standards Act, 2006, Rules and Regulations made thereunder primarily rests with State/UT Governments.

Food Safety and Standards Authority of India (FSSAI) vide letter dated 16th March, 2017 addressed to Commissioner of Food Safety of all States/UTs has specifically asked them to ensure the compliance of the provisions of Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder by the establishments of Food Corporation of India, Food and Supply Departments and Fair Price Shops.

Regular surveillance, monitoring, inspection and random sampling of food products are being carried out by the Officials of Food Safety Departments of the respective States/ UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006. No separate enforcement data is maintained centrally by the FSSAI w.r.t. food grains distributed under PDS. However, based on information made available by the States/UTs, details of food samples received, analysed, found non-conforming, and action taken during the year 2017-18 is at Annexure.

<u>Annexure</u>

Annual Public Laboratory Testing Report for the year 2017-18								
State	Total No. of Samples Received	No. of Samples Analyzed	No. of Samples found Adult. & Misbranded	No. of Cases Launched		No. of Convictions / Penalties		Penalties
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				Criminal	Civil	Convictions	Penalties no.	penalties amount
							110.	amount
A & N Islands	234	234	49	Nil	285	Nil	285	36,91,500
Arunachal Pradesh	270	269	09	04	07	Nil	09	75,500
Assam	610	610	78	04	39	Nil	06	1,22,000
Bihar	2412	2248	215	28	122	-	-	-
Chandigarh	376	376	25		21		04	2,25,000
Chhattisgarh	1564	1564	388	15	81	13	30	1,71,004
Dadra & N.H	67	67	04	04		-	-	-
Daman & Diu	71	71	06	02	2	Nil	Nil	
Delhi	1275	1271	120	127	0	39	-	2,68,98,000
Goa	1310	1268	82	08		0	7	7,05,000
Gujarat	9828	9576	713	27	481	485	382	2,59,82,503
Haryana	2126	2067	380	33	303	80	280	3,130,360
Himachal Pradesh	169	164	50	09	80	05	43	9,81,000
Karnataka	3257	3257	426	53	236	-	236	40,27,270
Kerala	3943	3783	703	48	332	88	147	39,89,880
Madhya Pradesh	7121	6270	904	27	547	10	507	23,942,000
Maharashtra	9722	9022	1532	194	589	83	141	17,34,500
Manipur	830	830	295	09	19	00	04	2,60,000
Mizoram	84	84	52	Nil	Nil	Nil	05	Nil
Nagaland	310	310	69	Nil	Nil	Nil	Nil	Nil
Odisha	229	229	54	13	77	Nil	Nil	Nil
Puducherry	3,156	3,156	-	-	-	-	-	-
Punjab	11623	11057	3053	40	1022	22	568	46,23,650
Sikkim	04	04	Nil	Nil	Nil	Nil	Nil	Nil
Tamil Nadu	6617	7383	2461	496	825	896	-	2,24,66,700
Tripura	268	268	18	-	-	-	-	-
Uttar Pradesh	23576	19063	8375	102	7232	3237	4219	12,91,85,500
West Bengal	1326	1228	329			22		1,64,000
Total	92,378	85,729	20,390	1,243	12,226	4,915	68,66	252,375,367

Source: States/UTs.